

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 12th day of **April, 2019.**

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Civil Misc. Restoration Application No. 330/02679/2018
With
Civil Misc. Application No. 330/02678/2018
IN
Original Application Number. 330/01742/2015.

Krishna Bahadur Mishra.Applicant.

VE R S U S

Union of India and others.Respondents
Advocate for the applicant : Shri Vivek Mishra (absent)
Advocate for the Respondents: Shri A.K. Rai

O R D E R

List revised. None is present for the applicant.

2. Shri D. Tiwari, proxy to Shri A.K. Rai, learned counsel for the respondents is present.

3. M.A No. 2679/18 has been moved by the applicant's counsel for recalling the order dated 16.03.2018 by which the OA was dismissed in default and for restoration of OA. The applicant has also filed MA No. 2678/18 for condoning the delay in filing restoration application. However, nobody has appeared today from the applicant's side even in the revised call. A perusal of order sheets shows that none appeared on behalf of the applicant on previous listed dates i.e. 01.01.2019 and 11.02.2019 to press the restoration application. It appears that the applicant has lost interest in pursuing the matter. Accordingly, M.A Nos. 2678/18 and 2679/18 are dismissed in default and for want of prosecution.

**(MS. AJANTA DAYALAN)
MEMBER- A.**

Anand...